RAJYA SABHA [16th May, 2000]

THE MINISTER OF STAIE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) Vigilance clearance from Central Vigilance Commission (CVC) is «ft)tained before seeking approval of thfe Appointments Committee of tile Cff^inet (ACC) for appointments of whole time directors in public sector banSs.

(b) and (c) The CVC has reported that against one Executive of a public sector bank in respect of whom advice relating to vigilance status has been sought, some vigilance cases are pending consideration of the Commission. The Commission has put on the Commission's Website the names of such officers against whom it has either advised criminal proceedings after receipt of investigation reports or advised imposition of major penalty on receipt of final enquiry reports.

CBI raid in Central Excise Deptt. at Ahmedabad and Rajkot

†5389. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of FINANCE be pleased to state:

(a) whether the Central Bureau of Investigation has conducted any raid in the Central Excise Deptt. in Ahmedabad and Rajkot during the last three years;

(b) if so, the number of officers and employees who were found involved in corruption and were arrested, togetherwith the total amount of money recovered from them;

(c) whether a large number of cases regarding irregularities and financial embezzlement have been unearthed in those offices; and

(d) the number of officers and employees, in respect of whom orders for termination of their services have been or are proposed to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAYA KUMAR): (a) and (b) During 1998, CBI registered a case against 2 Inspectors of Central Excise posted at Ahmedabad on allegation of demanding and accepting a bribe. During the searches of their office and residence, a bribe amount of Rs. 2000/- was recovered from one of the Inspectors.

(c) No.

(d) There is no such proposal.

[†]Original notice of the question was received in Hindi.